

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

O.A. No. 495/2003

Lucknow this the 24th day of Oct., 2003.

HON'BLE S.P. ARYA, MEMBER(A)

Anoop Kumar Sharma, son of late Chandra Sen Sharma, resident of 58/III Kendranchal Colony, Sector K, Aliganj, Lucknow.

Applicant.

By Advocate Shr Y.R. Sharma.

versus

1. Union of India through Secretary, Ministry of Home Affairs, New Delhi.
2. Director Intelligence Bureau, Ministry of Home Affairs, New Delhi.
3. Joint Director, Subsdiary Intelligence Bureau, Ministry of Home Affairs, 1/47, Prag. Narain Road, Lucknow.
4. Joint Director (Establishment) Intelligence Bureau, Ministry of Home Affairs, new Delhi.
5. Assistant Director (Establishment) Subsidiary Intelligence Bureau, Ministry of Home Affairs, 5, Meera Bai Marg(II Floor), Lucknow.

Respondents.

By Advocate Shri G.S. Sikarwar.

O R D E R (ORAL)

As per Hon'ble S.P. Arya, Member(A)

The applicant, by this O.A. has sought for quashing of impugned order of his transfer dated 19.9.03, 9.10.03 and the letter dated 17.10.03 informing the applicant regarding his representation being forwarded to ~~Director~~ Director Intelligence Bureau and seeking quashing of these orders on the grounds that the applicant was seriously ill and has just been discharged from Apollo Hospital a few days back. He has stated in his O.A. that there are other persons who have completed more than 3 years, but they are not being touched and therefore, the transfer is arbitrary. However, the matter is ~~well~~ <sup>hsbll</sup> with the authorities and his representation against his transfer is pending with Director, Intelligence Bureau.

2. Having heard Shri G.S. Sikarwar, counsel for the respondents, I do not find any reason to interfere at this stage. The matter can be taken care of by directing the respondent No. 2, with whom the representation of the applicant is pending, to dispose of the same after giving audience to the applicant within a reasonable period of time with a reasoned order. The applicant should also be informed of the orders on his representation. Till ~~then~~ <sup>disposal</sup> ~~of representation~~ orders of transfer would remain stayed. The O.A. is disposed of accordingly. No order as to costs.

Atty Gen  
Member (A)